
(2021) 07 UK CK 0195

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 1426 Of 2021

Mukesh Joshi & Another

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 27-07-2021

Acts Referred:

Citation : (2021) 07 UK CK 0195

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Sandeep Kothari, J.S. Bisht

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. By means of this writ petition, petitioners have sought the following relief:

â??a) Issue a writ, order or direction in the nature of Certiorari quashing the impugned show cause notice dated 14. 07.2021 (Annexure No. -9)

issued by the respondent no.-2 to the extent, whereby, till the reply submitted/ authority is shown to the respondent no.-2, the operation of the

buses/vehicles from the parking of the petitioners has been prohibited.â??

2. Learned Standing Counsel has raised a preliminary objection that the writ petition is premature, as the petitioners have challenged the show cause notice.

3. As is apparent from the relief clause, this writ petition has been filed against a show cause notice, therefore, this Court finds substance in the

contention raised by learned Standing Counsel that the writ petition is premature.

4. Learned counsel for the petitioners submits that petitioners have given reply

to the show cause notice on 17.07.2021.

5. If that is so, the Regional Transport Officer, Dehradun shall consider petitionersâ?? reply and pass appropriate order, in accordance with law, as

early as possible; but, not later than ten daysâ?? from the date of production of certified copy of this order.

6. The writ petition is, accordingly, disposed of.

7. Let a certified copy of this order be issued within 24 hours.